

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 221
153/252/ND/2020

IN THE MATTER OF:

M/s. Kunti Cold Storage Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 28.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Aman Gupta, Proxy Counsel.

For the ROC

:Ms. Mitika, AROC.

For the Income Tax Department

:

ORDER

Heard the submissions made by proxy counsel for the appellant. AROC is present and submitted that she has filed their report. Proxy counsel for the appellant has submitted that the main counsel is not available. Therefore, 10 days' time has been granted in the matter. None appeared on behalf of the Income Tax Department in the matter at the time of virtual hearing. Post the matter to **19th February, 2021.**

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**